

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 53/(MAH)/2015  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Tamil Rajan Mariappan  
V/s.  
M/s. Velex Logistics Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MAYUR Khandipalkar	Counsel	[Signature]
2	Abhishek Adke (For R-6)	Advocate	
3	Dnyaneshwar Jadhav	Advocate	
	i/b Legasis Partners For R-1 & 2		
4.	Rohan Rajadhyaksha	Counsel	[Signature]
5.	Chaitrika Patki (i/b Vidhii Partners for Petitioners)	Advocate	

Order

CP. No. 53/397-398/NCLT/MB/MAH/2015

Since P-1 & R-2 have worked together for more than 15 years, when

this Bench has suggested to have negotiations for settlement, the parties have agreed to negotiate for settlement.

The Advocates also suggested for appointment of a mediator to negotiate between the parties.

In view of the same, this Bench hereby appoints a mediator namely Mr. Naushad Engineer, Counsel, High Court of Bombay, Lintin Chamber, 1<sup>st</sup> floor, 1-D/E Dalal Street, Opp. Examniner's building, Fort, Mumbai- 400 023, Contact No. 9821047087, to mediate between parties.

As to remuneration to the mediator, the parties are directed to pay the mediator as agreeable to him proportionate to their shareholding as shown in the Petition.

List this matter on 30.09.2016.

**sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

**sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

Dated: 19<sup>th</sup> August, 2016.